Government of India Ministry of Home Affairs

- - -

NOTIFICATION

New Delhi, the 30th March, 1987

GSR. 343(E) In exercise of the powers conferred by Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982), the ⁹{President} hereby makes the following rules, namely:-

- 1. SHORT TITLE AND COMMENCEMENT: (1) These rules may be called the Governors (Allowances and Privileges) Rules, 1987.
 - (2) They shall come into force on the 1st day of April, 1987.
- 2. **DEFINITIONS:** In these rules, unless the context otherwise requires:-
- (a) "Act" means the Governors (Emoluments, Allowances and Privileges) Act, 1982 (43 of 1982);
- (b) "Official residence" in relation to a Governor of a particular State means the corresponding residence (s) specified in column (2) of Schedule I to these rules;
 - (c) "Schedule" means a Schedule appended to these rules;
- (d) Words and expressions used herein and not defined shall have the meaning respectively assigned to them in the Act.
- **3. RENEWAL OF FURNISHINGS OF OFFICIAL RESIDENCES:** (1) There shall be paid, from time to time, to each Governor an allowance equal to the actual expenses in renewing the furnishings of his official residence(s) subject to the maximum amount specified in column (3) of Schedule I.

Provided that if, when the Governor assumes office, the period which has elapsed since his predecessor assumed office (persons appointed to discharge the functions of the Governor being disregarded) falls short of five years, the maximum amount so specified shall be decreased by such amount as the President may by order determine;

Provided further that in the case of Governors holding office immediately before the commencement of these rules, the amount admissible to them during their entire terms shall be such as the President may by order determine.

^{9 {}} Substituted by GSR 949 (E) dated 28.12.1992

- (2) The provisions of this rule shall not apply to persons appointed to discharge the functions of the Governor under article 160 of the Constitution of India.
- 4. HOUSEHOLD ESTABLISHMENT: (1) The total number of officers and other staff on household establishment at official residences shall be as the President may prescribe, from time to time, by an Order and their scale of pay, allowances, other emoluments and facilities shall be such as are admissible to the State Government officers and other employees of the corresponding posts in the concerned State Government from time to time.
- (2) The officers, and the staff of the household establishment shall be entitled to rent free accommodation and those of the officers and the staff who are not provided any Government accommodation shall be allowed house rent allowances at the rates admissible to the State Government Officers and other employees of the corresponding posts working in the concerned State Government and in such cases the first charge of ten percent on the pay shall also be met out of the Governor's allowances.
 - (3) The staff of the household establishment shall not be allowed overtime allowance.
- (4) The officers and staff of the household establishment, who are provided government accommodation, shall be provided free electricity and water subject to the limit laid down by the Governor from time to time but such limit shall not exceed 6 ¼ percent of the pay of the members of the staff for the supply of both electricity and water.

Provided that out of the limit of 6 ¼ percent the electricity charges shall not exceed 5 per cent in any case.

- (5) Any expenditure on consumption of electricity and water in excess of the limit specified in sub-rule (4) shall be borne by the concerned officers or the member of the staff, as the case may be.
- (6) No member of the household establishment shall be allowed free use of official transport for private purpose.

Provided that the staff of the household establishment may be allowed to use government vehicles on payment of usual charges, subject to availability of vehicles.

- (7) The staff of the household establishment shall be entitled to pension and other retirement benefits including medical facilities as are admissible to the concerned State Government employees of the corresponding posts.
- (8) The expenditure to be incurred under sub-rule (1) shall be part of the governor's allowance and shall be drawn separately under the sub-head "Household Establishment".
- 5. Expenditure on Governor's Secretariat etc.: (1) In addition to the household establishment, the Governor shall be entitled to a separate secretarial staff which shall be provided by the concerned State Government.

- (2) The expenditure incurred on the establishment of the Governor's Secretariat and the expenditure on pension and other retirement benefits including medical facilities of the household medical establishment staff shall be charged on the Consolidated Fund of the concerned State.
- (3) The expenditure referred to in sub-rule (2) shall not form part of the Governor's allowance.
- 6. ALLOWANCES OF THE GOVERNORS: (1) In order that the Governor may be able to discharge conveniently and with dignity the duties of his office, the Governor shall be paid annually the following allowances or grants, namely:-
- (a) entertainment allowance to be spent for patronising art, culture and music and any unspent portion of the allowance under this sub-head shall lapse at the end of the financial year to which it relates;
- (b) hospitality grant for meeting hospitality expenses of the official guests and any unspent portion of the grant under this sub-head shall lapse at the end of the financial year to which it relates;
 - (c) office expenses allowance for meeting expenditure on the following items:-
- (i) telephone charges; (ii) service postage (iii) books and periodicals; (iv) stationery and printing; (v) maintenance of motor cycles, scooters and cycles including POL for these vehicles; (vi) miscellaneous expenses;

Provided that any expenditure on the purchase of cycles, scooters or motor cycles shall be met directly by the State Government;

- (d) contract allowance for being utilised for expenditure on the following items:-
- (i) special stationery; (ii) laundry contingencies; (iii) sports; (iv) fire wood (v) presents; (vi) soaps, cleansing material, insecticides; (vii) liveries; (viii) POL (other than expenditure from tour expenses); (ix) maintenance of cars (x) Library; and (xi) other miscellaneous expenditure;
- (e) grant for maintenance and repairs of furnishings to be utilised for maintenance and repairs of furnishings of the official residence (s) and / or for the purchase of new items of furniture provided that maximum amount does not exceed the amount specified under this subhead;
- (f) tour expenses grant to be utilised for the tour expenses of the governor and expenditure on POL for cars of official residence (s) used for tours of the Governor.

- (2) The amount admissible under different sub-heads under sub-rule (1) shall be as specified in Schedule II.
- ¹⁰(*) (Provided that the Governor may, without exceeding the maximum amount specified in column (8) of the said Schedule, re-appropriate whenever necessary, from one subhead to another sub-head thereof.)
 - 11(**) [3(a) and (b) omitted]
- (4) The amount specified under sub-heads relating to office expenses, maintenance and repairs of furnishings, contract allowance and tour expenses of Schedule II may, in any year, be increased by the amount not expended in previous years under the same sub-heads.
- 7. ALLOWANCES FOR MAINTENANCE OF OFFICIAL RESIDENCE(S): The Governor shall also be paid such allowances, each year, for the maintenance of Governor's official residence(s) under various sub-heads as specified in Schedule III;

Provided that the Governor may, without exceeding the maximum amount specified in column 7 of the said schedule, re-appropriate whenever necessary, from one sub-head to another sub-head thereof;

Provided further that the maximum amount specified in column 7 of the said Schedule may, in any year be increased by the amount not expended in the previous years.

8. TRAVELLING ALLOWANCE ON ASSUMPTION OR VACATION OF OFFICE:

- (1) The Governor shall be paid an allowance equal to the actual expenses incurred in undertaking journeys for the purposes specified in Section 9 of the Act, as travelling allowance for himself and members of his family and for transportation of his and his family's effects.
- (2) The expenditure to be incurred under sub-rule (1) shall be charged on the Consolidated Fund of the concerned State but shall not form part of the Governor's allowance.
- **9. LEAVE:** The President may grant leave to a governor for such duration as he may consider necessary.
- 10. MEDICAL ATTENDANCE AND TREATMENT: (1) A Governor and members of his family shall be entitled, free of charge to medical attendance, accommodation and treatment on the scale and conditions applicable to the highest ranking member of the All India Services under the All India Services (Medical Attendance) Rules, 1954 as amended from time to time.
- (2) While on duty outside India, a Governor shall also be entitled, free of charge, to medical attendance, accommodation and treatment as may be admissible to the Head of Indian Mission at that place or at the place of treatment.

11 (**) Deleted vide GSR 70 (E) dated 1st February, 1989.

^{10 (*)} Inserted vide GSR 70(E) dated 1st February, 1989.

- (3) The State Government shall make adequate provisions for medical facilities for the Governor and his family and the expenditure on this account shall be charged on the Consolidated Fund of the State and this shall not form part of the Governor's allowances.
- (4) Medical attendance, accommodation and treatment of an Ex-Governor and his family shall be governed by the Rules/Orders issued by the Government of India in the Ministry of Health from time to time.
- 11. TOURS AND OTHER JOURNEYS: (1) The Governor shall be entitled to requisition a railway saloon for all his journeys within the State and shall be entitled to take with him not more than three persons without payment of any fare for them.
- (2) The cost of haulage and requisitioning of saloon under sub-rule(1) shall be met from the sub-head "tour expenses".
- (3) If, for his journey within the State by rail, a Governor chooses not to requisition a saloon under sub-rule (1), he shall be entitled to travel in a four berth compartment or coupe, whether first-class air-conditioned or first-class and during such a journey a Governor shall be entitled to take with him three persons in case of a four berth compartment and one person in case of a coupe, without any extra charge.
- (4) For journeys on official business to places outside the State, a Governor shall be entitled to travel in a four berth compartment or coupe, whether first class air-conditioned or first class and during such a journey, shall be entitled to take with him three persons in the case of a four berth compartment and one person in the case of a coupe, without any extra charge.
- (5) The spouse of the Governor may travel within the State by rail for attending functions organised by any organisation or associations connected with art, culture, science and literature and for that purpose may reserve a single seat in first-class air-conditioned or first class compartment and expenditure for such journey shall be met:
- (i) from the sub-head "tour expenses" if she is not associated in any capacity with that organisation or association; and
 - (ii) by the organisation or association with which she is associated in any capacity;

Provided that this facility shall not be available for private journeys of the spouse of the Governor.

(6) A Governor travelling on duty (but not on non-official business) shall be entitled to travel by air and during such travel, shall be entitled to take one person with him at Government expenses.

- ¹²*[(7) A governor while travelling on duty by air under sub-rule (6) may at his discretion travel in the executive class along with his spouse or with any person in lieu of his spouse and the person accompanying him during such a journey shall also be entitled to travel in the executive class.]
- ¹³\$ [(8)(a) Save as otherwise provided in clause (b), a Governor shall not be entitled to travel on private business by air at Government expenses and shall not also be entitled to take any person with him at Government expenses.
- (b) A Governor shall be entitled to travel on private business twice in a year during which he shall be entitled to take his spouse ¹⁴*[or one person along with him in lieu of his spouse] by air, steamer or rail by the highest class or by road, to any part of India and such travel shall be deemed to be travel on duty;

Provided that the duration of such journey does not exceed ¹⁵\$\$ [ten] days on each occasion;

¹⁶&[Second proviso omitted]

Explanation: For the purpose of this clause, a journey shall mean a point-to-point journey by the shortest route.]

- (9) A Governor on his private journey outside the State ¹⁷{except for the two private journeys referred to in clause (b) of sub-rule (8)} may travel in a four berth compartment or a coupe, whether first-class air-conditioned or first-class and he shall pay -
- (i) the fare for two berths of the appropriate class if he travels in four berths compartments in addition to his own fare;
 - (ii) for his own fare, if he travels in a coupe; and
- (iii) the reservation charges for the compartment or the coupe, as the case may be, and any other expenditure incurred during the journey.
- (10)(a) For the journeys performed under sub-rule (9), the cost of one fare only shall be met by the Government from the sub-head "tour expenses" and against that fare the Governor may take any person along with him who need not necessarily be a member of his family.

¹⁸##(b) For journeys performed by the Governor under clause (b) of sub-rule 8, the expenditure shall be met by the Government under column (7) "tour expenses" of Schedule II.

^{12 *[]} substituted by GSR 87(E) dated 10.2.2009

¹³ \$[] Substituted by GSR 275 (E) dated 11.3.1993.

^{14 *[]} inserted *vide* GSR 87(E) dated 10.2.2009.

¹⁵ \$\$[] Substituted by GSR 696 (E) dated 26.9.2001.

^{16 &}amp; Omitted vide GSR 87(E) dated 10.2.2009

¹⁷ { } Added vide GSR 275 (E) dated 11.3.1993.

^{18 ##} Added vide GSR 275 (E) dated 11.3.1993.

¹⁹@@[(11) omitted]

(12) Where there is no railway station or airport in a State, any journey performed by the Governor or by the spouse of the Governor, for private purposes, to reach the nearest railway station or airport situated in a neighbouring State, shall be deemed to be an official journey.

12. ENTITLEMENT OF TRAVELLING ALLOWANCE AND DAILY ALLOWANCE OF THE HOUSEHOLD ESTABLISHMENT ACCOMPANYING THE GOVERNOR:

- (1) Any member of the Governor's household establishment accompanying the Governor on his visits within the state or outside the State, whether official or private, shall be treated as on duty and shall be entitled to draw travelling allowance and daily allowance as admissible under the State Government rules:
- (2) Any member of the Governor's household establishment accompanying the spouse of the Governor during her journey within the State only shall be treated as on duty and shall be entitled to draw travelling allowance and daily allowance as admissible under the State Government rules.

Provided that no travelling allowance or daily allowance shall be admissible to any member of the Governor's household establishment accompanying any other member of the Governor's family or Governor's personal guest.

- 13. USE OF MOTOR VEHICLES BY THE GOVERNOR ETC.: (1) Any private journeys performed by the Governor outside the State by motor vehicles of the official residence(s) ²⁰(except for the two private journeys referred to in clause (b) of sub-rule (8) of rule 11) shall be paid for by the Governor at the staff car rates of the State Government.
- (2) The spouse of the Governor shall be entitled to use, free of charge, the motor vehicles of the official residence(s) within the State only and for her journeys outside the State, if not accompanied by the Governor on official duty, shall be paid for by the Governor at the staff cars rates of the State Government.
- (3) Any other members of the Governor's family or personal guests of the Governor not accompanying the governor or spouse of the Governor, may be allowed to use motor vehicles of the official residences within the State and charges for such journeys shall be paid for by the Governor at the staff car rates of the State Government.
- ²¹[13A. SECRETARIAL ASSISTANCE TO EX-GOVERNOR. (1) An ex-Governor shall be entitled to secretarial assistance in the form of one Personal Assistant who may be appointed by the ex-Governor, on reimbursable basis, on a maximum remuneration of Rs. 25,000 per month.

^{19 @@} Omitted vide GSR 708 (E) dated 16.11.1993.

²⁰ () Inserted *vide* GSR 275 (E) dated 11.3.1993.

²¹ [] Inserted vide GSR 518 (E) dated 16.07.2014.

- (2) A person shall not be qualified for appointment as a Personal Assistant under sub-rule (1) unless ²²[he has passed 12th Class or equivalent from a recognised Board or University].
- (3) The remuneration referred to in sub-rule (1) shall be borne by the Central Government.
- (4) The amount required by the ex-Governor for the purposes of remuneration referred to in sub-rule (1) shall be drawn in the form of simple receipt.
- (5) The information regarding the person appointed under sub-rule (1) and the period of such appointment thereof shall be furnished to the office from which the amount shall be drawn under sub-rule (4).
- (6) At the end of each year, a certificate to the effect that the amount drawn has been expended for the purposes for which it had been drawn, shall be given by the ex-Governor in Form I of these rules.
- (7) An acknowledgement from the Personal Assistant of the ex-Governor of having received the remuneration is also to be furnished.]
- 14. INTERPRETATION: If any question arises as to the interpretation of these rules, it shall be referred to the Central government, who shall decide the same.
- 15. REPEAL AND SAVING: (1) All the orders in force immediately before the commencement of these rules in so far as they relate to matters provided for in these rules are hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the orders so repealed shall be deemed to have been done or taken under the corresponding provisions of these rules.

²² [] substituted by GSR 788 (E) dated 11.11.2014.

FORM I Form of certificate [see rule 13A(6)]

Certified that the amount of Rs	has been expended on the maintenance at, any time during the period for which pointed to the office of the Governor or
	Signature:
	Date :
	Place :"

* * * * *

*Schedule - I [See sub-rule 1 of rule 3]

Official residence(s) of the Governors and maximum amount admissible for renewal of their furnishings

SI No.	Name of the State	Official residence(s)	Maximum allowance for renewal of furnishing (in rupees)		
	(1)	(2)	(3)		
1.	Andhra Pradesh & Telangana**	The Government House at Hyderabad	600000		
2.	Arunachal Pradesh	The Government House at Itanagar	1000000		
3.	Assam	The Government House at Guwahati	600000		
4.	Bihar	The Government House at Patna	6200000		
5.	Chhattisgarh	The Government House at Raipur	806000		
6.	Goa	The Government House at Daunapaula, Panaji	800000		
7.	Gujarat	The Government House at Gandhinagar and Rajbhawan Annexe, Ahemdabad	1500000		
8.	Haryana	The Government House at Chandigarh	1000000		
9.	Himachal Pradesh	The Government House at Shimla	450000		
10.	Jharkhand	The Government House at Ranchi	725000		
11.	Karnataka	The Government House at Bangalore	650000		
12.	Kerala	The Government House at Thiruvanthpuram	40000		
13.	Madhya Pradesh	The Government House at Bhopal and Panchmarhi	750000		
14.	Maharashtra	The Government House at Mumbai, Ganeshkind (Pune) and Nagpur	2670000		
15.	Manipur	The Government House at Imphal	575000		
16.	Meghalaya	The Government House at Shilong	800000		
17.	Mizoram	The Government House at Aizwal	680000		
18.	Nagaland	The Government House at Kohima	800000		
19.	Odisha	The Government House at Bhubaneswar	950000		
20.	Punjab	The Government House at Chandigarh	900000		
21.	Rajasthan	The Government House at Jaipur and Mount Abu	100000		
22.	Sikkim	The Government House at Gangtok	385000		
23.	Tamil Nadu	The Government House at Guindy and Ootacamund	750000		
24.	Tripura	The Government House at Agartala	450000		
25.	Uttarakhand	The Government House at Dehradun and Nainital	650000		
26.	Uttar Pradesh	The Government House at Lucknow	1000000		
27.	West Bengal	The Government House at Kolkata and Darjeeling	800000		

^{*}Substituted by GSR 486 (E) dated 24.05.2018 **Substituted by GSR 546(E) dated 12.06.2018

* Schedule – II

[See sub-rule 2 of rule 6]

(Allowances of Governors in respect of certain matters) (in Rupees)

S No.	Name of the State	Hospitality Expenses	Entertain- ment Expenses	Office Expenses	Maintenance and repairs of furnishings of official residence	Contract Allowances	Tour Expenses	Total (maximum amount)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Andhra Pradesh & Telangana**	500000	200000	800000	300000	1500000 2000000		5300000
2.	Arunachal Pradesh	300000	200000	600000	300000	800000	3200000	5400000
3.	Assam	150000	75000	400000	200000	500000	1500000	2825000
4.	Bihar	1600000	100000	5000000	1500000	1000000	7000000	16200000
5.	Chhattisgarh	201000	67000	403000	201000	672000	2016000	3560000
6.	Goa	150000	75000	500000	275000	675000	2000000	3675000
7.	Gujarat	1500000	200000	800000	300000	1200000	1500000	5500000
8.	Haryana	400000	150000	800000	300000	1800000	2000000	5450000
9.	Himachal Pradesh	800000	60000	500000	350000	1000000	1200000	3910000
10.	Jharkhand	217500	72500	435000	217500	725000	2175000	3842500
11.	Karnataka	800000	500000	1000000	250000	2500000 5000000		10050000
12.	Kerala	200000	70000	400000	200000	1000000	1300000	3170000
13.	Madhya Pradesh	437500	93750	625000	375000	1812500	1500000	4843750
14.	Maharashtra	2500000	150000	1800000	1000000	3700000 2300000		11450000
15.	Manipur	200000	100000	575000	115000	500000	1750000	3240000
16.	Meghalaya	700000	50000	450000	210000	675000	2100000	4185000
17.	Mizoram	250000	100000	375000	200000	560000	1875000	3360000
18.	Nagaland	300000	100000	400000	200000	700000	3000000	4700000
19.	Odisha	500000	100000	550000	340000	820000	1500000	3810000
20.	Punjab	400000	130000	600000	400000	1000000	1200000	3730000
21.	Rajasthan	2000000	1100000	2600000	100000	1000000	2500000	9300000
22.	Sikkim	110000	27500	275000	110000	440000	2500000	3462500
23.	Tamil Nadu	5000000	100000	1500000	1000000	4000000	5000000	16600000
24.	Tripura	350000	25000	250000	100000	400000	1500000	2625000
25.	Uttrakhand	800000	50000	400000	350000	900000	1100000	3600000
26.	Uttar Pradesh	800000	800000	600000	300000	1500000	2600000	6600000
27.	West Bengal	1200000	70000	1000000	350000	6000000	9500000	18120000

^{*}Substituted by GSR 486 (E) dated 24.05.2018 **Substituted by GSR 546(E) dated 12.06.2018

*Schedule - III

(See rule 7)
(Allowances for the maintenance of Official Reside

SI. No.	Name of the State	Repairs	Gardens	Electricity	Water	Improvement	Total (maximum amount)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Andhra Pradesh & Telangana**	610000	300000	550000	150000	220000	1830000
2.	Arunachal Pradesh	1000000	800000	700000	75000	500000	3075000
3.	Assam	660000	400000	400000	100000	120000	1680000
4.	Bihar	700000	6000000	500000	220000	600000	8020000
5.	Chhattisgarh	887000	538000	538000	101000	161000	2225000
6.	Goa	1050000	600000	800000	200000	200000	2850000
7.	Gujarat	600000	400000	400000	200000	400000	2000000
8.	Haryana	450000	600000	600000	300000	210000	2160000
9.	Himachal Pradesh	500000	400000	900000	150000	100000	2050000
10.	Jharkhand	957000	580000	580000	108750	174000	2399750
11.	Karnataka	760000	1200000	700000	400000	760000	3820000
12.	Kerala	650000	350000	400000	200000	500000	2100000
13.	Madhya Pradesh	837500	937500	375000	62500	300000	2512500
14.	Maharashtra	8200000	1300000	4500000	1500000	2500000	18000000
15.	Manipur	759000	402500	460000	86250	138000	1845750
16.	Meghalaya	1584000	700000	800000	105000	250000	3439000
17.	Mizoram	725000	440000	1000000	275000	150000	2590000
18.	Nagaland	1000000	400000	800000	100000	300000	2600000
19.	Odisha	535000	340000	550000	135000	135000	1695000
20.	Punjab	600000	600000	600000	300000	300000	2400000
21.	Rajasthan	10000	500000	6500000	300000	10000	7320000
22.	Sikkim	726000	330000	440000	110000	132000	1738000
23.	Tamil Nadu	10000000	2000000	7000000	6000000	40000000	65000000
24.	Tripura	660000	300000	400000	100000	120000	1580000
25.	Uttrakhand	380000	1800000	400000	150000	100000	2830000
26.	Uttar Pradesh	25000000	2800000	7000000	40000	500000	35340000
27.	West Bengal	3631500	1000000	550000	1825000	200000	7206500

^{*}Substituted by GSR 486 (E) dated 24.05.2018 **Substituted by GSR 546(E) dated 12.06.2018